

**GOVERNMENT OF INDIA  
ENVIRONMENT, FORESTS AND CLIMATE CHANGE  
LOK SABHA**

UNSTARRED QUESTION NO:1543

ANSWERED ON:03.05.2016

Cruelty to Animals

Chavan Shri Harishchandra Deoram;Khaire Shri Chandrakant Bhaurao

**Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:**

- (a) the number of cases registered under the Prevention of Cruelty to Animals Act, 1960 during the last three years, State-wise;
- (b) the number of persons arrested and guilty persons punished under the said Act during the said period, State-wise;
- (c) whether the guilty persons are not punished as per the provisions of the law and if so, the reaction of the Government thereto; and
- (d) the steps taken/efforts made by the Government for ensuring proper and strict compliance of the provisions of the Prevention of Cruelty to Animals Act, 1960?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE  
(SHRI PRAKASH JAVADEKAR)

(a) to (c) The enforcement of Prevention of Cruelty to Animals (PCA) Act, 1960 and Rules made thereunder (Animal Protection Laws) is the responsibility of the concerned State Governments / UTs which are empowered to take action in cases of cruelty inflicted on animals. A list of cases registered under the Prevention of Cruelty to Animals, 1960 during the last three years and persons convicted as provided to Animal Welfare Board of India (AWBI) by the States is enclosed herewith as Annexure A.

(d) In order to effectively implement the provisions of the Prevention of Cruelty to Animals Act, 1960, the AWBI has written several letters to the Chief Secretaries of all States and UTs to constitute SAWBs and SPCAs in each district as per the SPCA Rules 2001 so that Animal Protection laws can be enforced. The Board has also conducted training programmes for the State Police forces to sensitize and educate them on the implementation of Animal Protection laws. The Board has also circulated a CD to all DGPs of States / UTs to provide guidance for the implementation of the Animal Protection laws.

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